

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GURUSUKH VINTRADE SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GURUSUKH VINTRADE SERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/05/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chhattisgarh, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51101CT2010PTC021840
5.	Address of the registered office and principal office (if any) of corporate debtor	Maharshi Valmiki Ward No-28, Telibandha, Raipur, Raipur CT-492006, Chhattisgarh
6.	Insolvency commencement date in respect of corporate debtor	14 th November, 2019 (Order received on 19.11.2019) Vide Order No-CP(IB)NO-62/CTB/2019 issued by Hon'ble NCLT Cuttack Bench.
7.	Estimated date of closure of insolvency resolution process	11 th May, 2020 being the 180 th day from the date of Order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Umesh Chandra Sahoo Reg No- IBBI/IPA-002/IP-N00621/2018-19/11855
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - Plot No-4, Snowdrop Apartment, 2 nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India Email -info@nayadarshan.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No-4, Snowdrop Apartment, 2 nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India Email- gurusukh@nayadarshan.com
11.	Last date for submission of claims	02 nd December 2019, being the 14 th day from the date of Order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Web link https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the GURUSUKH VINTRADE SERVICES PRIVATE LIMITED on 14th November, 2019 (order received on 19.11.2019).

The creditors of GURUSUKH VINTRADE SERVICES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **02 December, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st November, 2019
Place: Raipur

Sd/-
Umesh Chandra Sahoo
Interim Resolution Professional
Reg. No- IBBI/IPA-002/IP- **N00621/2018-19/11855**

